

5

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 561/7/NCLT/AHM/2019

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2021

Name of the Company: Snehal Mukesh Modi & Ors
V/s
Northway Spaces Ltd

Section: Section 7 of the Insolvency and Bankruptcy Code

ORDER


Learned Counsel Mr. Mandeep Singh on behalf of Mr. Rituraj M Meena appeared for the Financial Creditor.

Learned Counsel Mr. Kunal Vaishnav appeared. Learned Counsel Mr. Nachiket Mehta appeared.

This application has been filed by home buyer. In view of the decision of the Hon'ble Supreme Court in Writ Petition No. 26 of 2020, order dated 19.01.2021, wherein the validity of amendment Section 5(8)(f) proviso has been upheld.

Hence, this application is not maintainable, accordingly, this matter stands dismissed and disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 16th day of February, 2021